First Appeal under Section 19 of the Right to Information Act, 2005 against Deemed Refusal

Ref. No. :RTI/P-537/(8472/14)/Appeal/15351

Dated: 19-08-2014

1st Appellate Authority Under RTI Act, 2005, Customs, Excise & Service Tax Appellate Tribunal,

West Block 2, R.K.Puram, New Delhi - 110066

stoms Excise & Service Tax Appellate Tribunal 0 K 1 9 AUG 2014

A. Contact Details:

1.	Name of the Appellant	R.K. Jain	West Block No2, R.K. Furam, New Delhi-110066
2.	Address	1512-B, Bhish Wazir Nagar New Delhi-110	nm Pitamah Marg

B. Details About RTI Request:

1.	Particulars of the CPIO against whose order appeal is preferred		Shri Rajender Prasad CPIO & Accounts Officer Assistant Registrar(Excise Appeal Branch)
		(b) Address	Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi – 110066
2.	Date of submission of application (Copy of application attached)	10-07-2014	NI Programme Control of the Control
3.	Details of the order appealed against	Deemed Refusal	
4.	Prayer or relief sought	See Prayer clause at the end	
5.	Last date for filing the appeal	10-9-2014	
6.	If appeal is being filed after 30 days, the reasons which prevented from filing appeal in time	Appeal in tim	ne
7.	Copies of documents relied upon by the applicant		RTI application dated 10-7- nexure-1)
		2. Copy of C (Annexur	CPIO's letter dated 16-7-2014. re-2)
			Appellant's reminder letter 7-2014. (Annexure-3)

CIPIO



BRIEF FACTS OF THE CASE

- (1) That the appellant has filed an application dated 10-07-2014 (Annexure 1) under Section 6 of the RTI Act, 2005 requesting for the following information:
 - (A) Please provide the following information in relation to Appeal Nos. (i) E/2206/2012 (A Infrastructure Ltd.) (ii) E/2207/2012 (Sanjay Kanoria) (iii) E/2208/2012 (V K Gupta) (iv) E/2304/2012 (Parasmal Mehta Proprietor) (v) E/2305/2012 (Jai Kumar Singhvi Proprietor) (vi) E/2306/2012 (Darpan Jain Proprietor)
 - (i) Copies of all Order Sheets/Record of Proceedings.
 - (ii) Copies of all the notes put up by the registry with orders thereon.
 - (iii) Copies of any order/directions for out of turn listing of the matter.
 - (iv) Details of the date on which the aforesaid mater was mentioned. Please also provide copies of the mention memo and directions thereon.
 - (v) Copies of all the After Court Cause Lists and copy of relevant daily diary of the Court Master in Form XXXVII and daily diary of AR in Form XXXVII or diary maintained in any other format by the Court Master and AR.
 - (vi) Copies of all notice of hearing issued to parties.
 - (vii) Copies of all Vakalatnamas and no objections filed in case of change of lawyer. Please also intimate the date of filing of each Vakalatnama.
 - (B) Please provide list of files from which the information as sought above is provided by you.
- (2) That the appellant vide para 5 of his said application has also made a declaration that the information sought for is not exempted under Section 8 or 9 of the RTI Act, 2005 and also stated that to the best of the knowledge of the appellant, the information pertains to the Office of the CPIO in question.
- (3) That the appellant received letter dated 16-7-2014 (Annexure-2) of the CPIO to Assistant Registrar (Excise), CESTAT, New Delhi. The Appellant vide letter dated 21-7-2014 (Annexure-3) requested the said authority to provide the desired information within the period of 30 days as stipulated under Section 7(1) of the RTI Act, 2005. The Appellant has neither

(3)

received any information nor any response from the said authority therefore, as per Section 7(2) of the RTI Act, 2005, the request for information shall be deemed to have been refused. Thus being aggrieved by such refusal, this Appeal.

GROUNDS OF APPEAL

- (1) That the action of the learned CPIO and the deemed CPIO in not providing the information to the appellant is illegal and contrary to the provisions and sprit of the RTI Act, 2005.
- (2) That the information sought by the appellant is not exempted under Section 8 or 9 or any other provisions of the RTI Act, 2005 and therefore, there was no valid cause or reason or ground for not providing the information.
- (3) That the inaction of Assistant Registrar (Excise), CESTAT & Shri Rajendra Prasad, CPIO, CESTAT, New Delhi is in violation of Sections 7(1) and 7(2) of the RTI Act, 2005 and is therefore, illegal. Such inaction is deemed to be a refusal to the request of the appellant without any reasonable cause or ground hence is illegal.
- (4) That the information sought is neither voluminous nor relate to older and larger period, thus could have easily been provided by the learned CPIO.
- (5) That the appellant is citizen of India and fulfilled all other requirements of the RTI Act and the Rules made thereunder and is entitled to the information in question.
- (6) That as per proviso to Section 8(1) of the RTI Act, 2005, the information which can not be denied to the Parliament or the State Legislatures shall not be denied to any person. The information sought by the appellant in the subject application is the one which cannot be denied to the Parliament or the State Legislatures and hence it cannot be denied or refused to the appellant.
- (7) This is without prejudice to the right of the appellant to add, alter or modify any of the grounds of this appeal and adduce oral or written evidence at the time of hearing.
- (8) That a personal hearing may be granted to the appellant before deciding the present appeal.

(4)

(9) This is without prejudice to the right of the appellant to add, alter or modify any of the grounds of this appeal and adduce oral or written evidence at the time of hearing or till the appeal is disposed of.

PRAYER

Under the circumstances, the appellant prays as under:

- (a) That the Original Records may be summoned and perused.
- (b) That the CPIO may be directed to provide the information in question within a time bound frame.
- (c) That any other relief as the Appellate Authority deem fit and proper may also be ordered in favour of the appellant.
- (d) That a personal hearing may be granted to the appellant before deciding the appeal.

Signature of Appellant

Telephone No.: 9810077977

24651101

Fax No. 011-24635243

Place: New Delhi Dated: 19-08-2014

Application under Section 6 of the Right to Information Act, 2005

Ref. No. :RTI/P-195/8472/14

Dated: 10-7-2014

То

Shri Rajender Prasad CPIO & Accounts Officer Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066



1.	Name of the Applicant	West Block New Jehn 11900
2.	Address	R.K. Jain
۷.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003
	(b) Phone Nos.	09810077977, 011-24651101, 011-24690707
	(c) Fax No.	011-24635243
3,	Whether a Citizen of India	Yes
4.	Particulars of Information	
	Details of information required	(A) Please provide the following information in relation to Appeal Nos. (i) E/2206/2012 (A Infrastructure Ltd.) (ii) E/2207/2012 (Sanjay Kanoria) (iii) E/2208/2012 (V K Gupta) (iv) E/2304/2012 (Parasmal Mehta Proprietor) (v) E/2305/2012 (Jai Kumar Singhvi Proprietor) (vi) E/2306/2012 (Darpan Jain Proprietor)
		(i) Copies of all Order Sheets/Record of Proceedings.
		(ii) Copies of all the notes put up by the registry with orders thereon.
		(iii) Copies of any order/directions for out of turn listing of the matter.
	*	(iv) Details of the date on which the aforesaid mater was mentioned. Please also provide copies of the mention memo and directions thereon.
		(v) Copies of all the After Court Cause Lists and copy of relevant daily diary of the Court Master in Form XXXVII and daily diary of AR in Form XXXVII or diary maintained in any other format by the Court Master and AR.
		(vi) Copies of all notice of hearing issued to parties.
	ú	(vii) Copies of all Vakalatnamas and no objections filed in case of change of lawyer. Please also intimate the date of filing of each Vakalatnama.

	-2-
	(B) Please provide list of files from which the information as sought above is provided by you. Note:-Please provide pointwise information/response for each of above points.
5.	I state that the information sought is covered under RTI Act and does not fall within the exemptions contained in sections 8 or 9 or any other provisions of the Right to Information Act, 2005 and to the best of my knowledge it pertains to your office. Information is being shought in larger public interest.
6.	A Postal Order No. 23F 426190 for Do 10 towns 1
	payable. Postal Order is
8.	As per Section 7 of the RTI Act, 2005 information is to be provided within 30 days of the Application.

Signature of Applicant Telephone No.: 9810077977 011-24651101, 24690707 Fax No. 011-24635243

Place: New Delhi Encl. : as above



F.No. S. 1. 1.3 S. CESTAT/CPIO-ND/RP/2014, Customs, Excise and Service Tax, Appellate Tribunal, West block No.2, R.K.Puram, New Delhi-110066.

> Dated-16/7/2014 ID No. - 09-134/2014

Subject: Information sought under RTI Act 2005.

Sir,

Please refer RTI application to of R. K. Jam Under 2005 vide No. 8472/14 _______(copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 6(3) and Section 5(4) read with Section 5(5) of RTI Act, 2005, the RTI application No. 8477/14 dated 0/7/14 CPIO ID No 09-134/2014 is forwarded herewith to the following officers as deemed CPIO with the request to provide correct and para-wise information/inspection on or before 7 14 directly to the applicant and intimate the undersigned within the stipulated time, failing which you are personally responsible for delay and penalty if any, under section 20 of RTI Act. You are, further requested to follow OM No.12/31/2013-IR dated 12-02-2013 circulated on 23-05-2013

Encl: as above

Accounts Officer/CPIO

To

Excise Appeal Brand

copy for information to!

BHISHAM PITAMAH MARCI, 1000 MEND Delhi-110003.

R.K. JAIN M.Com., LL.B.

President, Excise and Customs Bar Association

Editor of

EXCISE LAW TIMES & SERVICE TAX REVIEW

and author of

Central Excise Law Guide; Central Excise Tariff of India;
Central Excise Law Manual; Customs Tariff of India;
Customs Law Manual; Excise & Customs Circulars
& Clarifications; Excise & Customs Case Referencer;
Service Tax Law Guide; Service Tax Handbook;
Handbook of Duty Drawback on Goods &
Servicés; Valuation under Central Excise; Handbook of Foreign Trade Policy & Procedures

1512-B, Bhishm Pitamah Marg, Wazir Nagar,

> NEW DELHI - 110 003. PHONE: 24693001-3004

MOBILE: 9810077977

Fax No. 011-24635243

RTI/P-195/8472/14/R11714

Assistant Registrar, Excise Appeal Branch Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K. Puram, New Delhi - 110066



Sub: My RTI Application No. RTI/8472/14, dated 10/7/2014

Dear Sir.

This refers to the letter F.No.09-134/CESTAT/CPIO-ND/RP/2014 dated 16.07.2014 of Shri Rajendra Prasad, Accounts Officer/CPIO, CESTAT, New Delhi, transferring my aforesaid RTI application to you under section 6(3) and section 5(4) read with section 5(5) of the RTI Act, 2005, for providing the information to me. As a Deemed CPIO, you are requested to kindly provide the information at the earliest as under section 7(1) of the RTI Act, information is to be provided within 30 days of the RTI Application.

Thanking you,

· Yours faithfully,

[R.K. Jain]

IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL, NEW DELHI PRINCIPAL BENCH, COURT NO. I

Date of Hearing/decision:14.10.2014

Appeal No.09-057(A)/CESTAT/FAA-RK/2014 CPIO, I.D. No. 09-134/CESTAT/CPIO-ND/RP/2014

Sh. R.K.Jain

Appellant

Vs.

Sh. Rajender Prasad, CPIO

Respondent

ORDER 056/2014

Per Rakesh Kumar:-

- 1. Heard both the sides.
- 2. The information sought by the appellant vide RTI application dt. 10.07.2014 has been received by him and he is satisfied with the same. Accordingly the appeal is dismissed as not pressed

(Rakesh Kumar) Member(Technical)

To

1. Sh. R.K.Jain, 1512, Bhishm Pitamah Marg Wazir Nagar, New Delhi-110 003.

2. Copy to CPIO.

3 Compad tile OC

28-10-14
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SENTENCE TO THE SENTENCE

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2014 -058 (4)/2014

First Appeal under Section 19 of the Right to Information Act, 2005

Ref. No. :RTI/P-537/(8576/14)/Appeal/15352

Dated: 01-09-2014

1st Appellate Authority Under RTI Act, 2005, Customs, Excise & Service Tax Appellate Tribunal, West Block 2,

R.K. Puram, New Delhi - 110066 100

Customs Excise & Service Tax
Appellate Tribunal

0 1 SEP 2014

A. Contact Details:

1,	Name of the Appellant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003

B. Details About RTI Request :

1.	Particulars of the CPIO against whose order appeal is preferred	(a) Name	 (1) Shri Rajender Prasad CPIO & Accounts Officer (2) Shri A. Mohan Kumar, Registrar and Deemed CPIO (3) Shri S.C. Das, Deemed CPIO and SPS of the President, CESTAT, 	
		(b) Address	Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K. Puram, New Delhi – 110066	
2.	application (Copy of application attached)	f 13-08-2014		
3.	Details of the order appealed against	Letter F. No. 09-138/CESTAT/CPIO-ND /RP/2014 dated 20-08-2014		
4.	Prayer or relief sought	See Prayer clause at the end		
5.	Last date for filing the appeal	20-09-2014		
6.	Whether Appeal in Time.	Appeal in tir	me	
7.	Copies of documents relied upon by the applicant	2014. (A 2. Copy of (Annexu	RTI Application dated 13-8- Innexure-1) CPIO's letter dated 14-8-2014 Ire-2) Appellant's 2 Reminder letter	
		dated 17	7-8-2014. (Annexure-3)	
		4. Copy of	CPIO's letter dated 20-8-2014.	



(Annexure-4)

BRIEF FACTS OF THE CASE

- (1) That the appellant has filed an application dated 13-08-2014 (Annexure 1) under Section 6 of the RTI Act, 2005 requesting for the following information:
 - (A) Please provide date and diary number under which the complaint of Shri J.K. Bansal dated 23.12.2013 addressed to Shri G. Raghuram, Hon'ble President, CESTAT, regarding the case of Bhushan Steels & Strips Company Ltd. was received in the CESTAT.
 - (B) Please provide the date when it was placed before Hon'ble Shri G. Raghuram, President, CESTAT.
 - (C) Please provide datewise details of the action taken on the said complaint and the name and designation of the officer to whom it has been marked.
 - (D) Please provide the certified copy of the first page of the said complaint with all markings and endorsements.
 - (E) Please provide list of the communications, references, complaints and representations received from various persons/authorities in relation to Central Excise Appeal No.1294 of 2010 of Bhushan Steels & Strips Limited, Sahibabad, from 2011 till the date of providing the information.
 - (F) Please provide datewise details of the action taken with reference to the documents referred to in Point (E) above.
 - (G) Please provide list of the file number in which the reference/complaint as referred to in Point (A) & (E) above has been dealt with and provide copies of all the notesheets and correspondence pages of such file.
 - (H) Please provide the details of the current status of the documents referred to in Point (A) & (E) above.
- (2) That the appellant vide para 5 of his said application has also made a declaration that the information sought for is not exempted under Section 8 or 9 of the RTI Act, 2005 and also stated that to the best of the knowledge of the appellant, the information pertains to the Office of the



CPIO in question.

(3) That Shri Rajender Prasad, CPIO ,CESTAT New Delhi, Shri A. Mohan Kumar, Registrar and Deemed CPIO and Shri S.C. Das, deemed CPIO and SPS of the President, CESTAT, have deliberately and malafidely provided incomplete, incorrect and misleading information. The appellant being aggrieved by the said order of the CPIO is filing the present appeal.

GROUNDS OF APPEAL

- (1) That the order in question of the CPIO is incorrect and illegal and contrary to the provisions and sprit of the RTI Act, 2005 hence liable to be set aside.
- (2) That the information sought by the appellant is not exempted under Section 8 or 9 or any other provisions of the RTI Act, 2005, therefore, there was no valid cause or reason or ground for not providing the information.
- (3) That Shri Rajender Prasad, CPIO ,CESTAT New Delhi, Shri A. Mohan Kumar, Registrar and Deemed CPIO and Shri S.C. Das, deemed CPIO and SPS of the President, CESTAT, have deliberately and malafidely provided incomplete, incorrect and misleading information with a view to cause obstruction to the information. Therefore, the order of the CPIO / Deemed CPIO is incorrect and illegal and liable to be set aside and the CPIO be directed to provide the information in time bound frame and he is also liable for penalty under section 20(1) of the RTI Act and recommendation for disciplinary action under section 20(2) of the RTI Act, for delaying and obstructing the information in question without any reasonable cause.
- (4) That Shri S.C. Das, deemed CPIO and SPS of the President, CESTAT, has not provided the information sought in Point (B) & (C) of the RTI Application inasmuch as he has not provided the information as to when the communications in question were placed before the Hon'ble President and datewise details of the action taken thereon. Therefore, the order of the CPIO is incorrect and illegal and liable to be set aside and the CPIO be directed to provide the information in time bound frame and he is also



- liable for penalty under section 20(1) of the RTI Act and recommendation for disciplinary action under section 20(2) of the RTI Act, for delaying and obstructing the information in question without any reasonable cause.
- (5) That Shri Rajender Prasad, CPIO, CESTAT New Delhi, has not provided any information as held by the Registrar or by the Assistant Registrar of the Excise Branch, therefore, his order in question is liable to be set aside and be directed to provide the information.
- (6) That Shri A. Mohan Kumar, Registrar and Deemed CPIO, has not provided any information even though Shri S.C. Das, deemed CPIO and SPS of the President, CESTAT, in his response dated 19.08.2014 (Annexure 4) dfhas categorically stated that all the communications were duly marked to the Registrar, CESTAT. Therefore, the order of the CPIO is incorrect and illegal and liable to be set aside and the CPIO be directed to provide the information in time bound frame and he is also liable for penalty under section 20(1) of the RTI Act and recommendation for disciplinary action under section 20(2) of the RTI Act, for delaying and obstructing the information in question without any reasonable cause.
- (7) That the CPIO has erred in not providing the information to the appellant though as per the provisions of the RTI Act, the appellant is entitled to information as sought by him. Therefore, the order of the CPIO is liable to be set aside with direction to provide the information to the appellant within time bound frame.
- (8) That the information sought is neither voluminous nor relate to older and larger period, thus could have easily been provided by the learned CPIO.
- (9) That as per proviso to Section 8(1) of the RTI Act, 2005, the information which can not be denied to the Parliament or the State Legislatures shall not be denied to any person. The information sought by the appellant in the subject application is the one which cannot be denied to the Parliament or the State Legislatures and hence it cannot be denied or refused to the appellant.
- (10) That a personal hearing may be granted to the appellant before deciding the present appeal.
- (11) This is without prejudice to the right of the appellant to add, alter or



modify any of the grounds of this appeal and adduce oral or written evidence at the time of hearing or till the appeal is disposed of.

PRAYER

Under the circumstances, the appellant prays as under:

- (a) That the Original Records may be summoned and perused.
- (b) That the order of the CPIO may be set aside to the extent it has been appealed against and CPIO/Deemed CPIOs may be directed to provide the information in question within time bound frame.
- (c) That imposition of penalty may also be recommended against the CPIO for not providing the complete and correct information.
- (d) That any other relief as the Appellate Authority deem fit and proper may also be ordered in favour of the appellant.
- (e) That a personal hearing may be granted to the appellant before deciding the appeal.

Signature of Appellant Telephone No.: 9810077977

24651101

Fax No. 011-24635243

Place: New Delhi Dated: 01-09-2014

THE THE PERSON IN THE PERSON I

Application under Section 6 of the Right to Information Act, 2005

Ref. No. :RTI/P-195/8576/14

Dated: 13-8-2014

To

Shri Rajender Prasad CPIO & Accounts Officer Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066



	T	,
1,40	Name of the Applicant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003
	(b) Phone Nos.	09810077977, 011-24651101, 011-24690707
	(c) Fax No.	011-24635243
3.	Whether a Citizen of India	Yes
4.	Particulars of Information	
	Details of information required	(A) Please provide date and diary number under which the complaint of Shri J.K. Bansal dated 23.12.2013 addressed to Shri G. Raghuram, Hon'ble President, CESTAT, regarding the case of Bhushan Steels & Strips Company Ltd. was received in the CESTAT.
		(B) Please provide the date when it was placed before Hon'ble Shri G. Raghuram, President, CESTAT.
ŕ		(C) Please provide datewise details of the action taken on the said complaint and the name and designation of the officer to whom it has been marked.
	,	(D) Please provide the certified copy of the first page of the said complaint with all markings and endorsements.
	787	(E) Please provide list of the communications, references, complaints and representations received from various persons/authorities in relation to Central Excise Appeal No.1294 of 2010 of Bhushan Steels & Strips Limited, Sahibabad, from 2011 till the date of providing the information.
		(F) Please provide datewise details of the action taken with reference to the documents referred to in Point (E) above.

		-2-	
	×	(G) Please provide list of the file number in which the reference/complaint as referred to in Point (A) & (E) above has been dealt with and provide copies of all the notesheets and correspondence pages of such file.	
	•	(H) Please provide the details of the current status of the documents referred to in Point (A) & (E) above.	
	5.	Note:-Please provide point-wise information/response for each of above points.	
5.	I state that the information sought is covered under RTI Act and does not fall within the exemptions contained in sections 8 or 9 or any other provisions of the Right to Information Act, 2005 and to the best of my knowledge it pertains to your office. Information is being sought in larger public interest.		
6.	A Postal Order No. 27F 663 herewith. You are requested payable.	153 for Rs. 10 towards payment of fee is enclosed to filling the name in which the Postal Order is	
7,.	As per Section 7 of the RTI days of the Application.	Act, 2005 information is to be provided within 30	

Signature of Applicant Telephone No.: 9810077977 011-24651101, 24690707 Fax No. 011-24635243

Place: New Delhi Encl.: as above

mn8576

F.No. 09.138..../CESTAT/CPIO-ND/RP/2014, Customs, Excise and Service Tax, Appellate Tribunal, West block No.2, R.K.Puram, New Delhi-110066.

Dated-14/8/14-ID No. 09-138/2014

Subject: Information sought under RTI Act 2005.

Sir,

Therefore, in terms of the provisions of Section 6(3) and Section 5(4) read with Section 5(5) of RTI Act, 2005, the RTI application No. \$576 | dated 13 \$15 | CPIO ID No 05 128 2019 is forwarded herewith to the following officers as deemed CPIO with the request to provide correct and para-wise information/inspection on or before 27 \$15 | directly to the applicant and intimate the undersigned within the stipulated time, failing which you are personally responsible for delay and penalty if any, under section 20 of RTI Act. You are, further requested to follow OM No.12/31/2013-IR dated 12-02-2013 circulated on 23-05-2013

Encl: as above

(Rajender Prasad) Accounts Officer/CPIO

To

1 SPS/PA to Hon'ble Prendent, CESTAT) New Dell.

John for information to! -.

Sh R.K. Jain

IS12-B BHISHAM PITAMAH MARLI
WAZIR NAGAR

WAZIR NAGAR



R.K. JAIN M.Com., LL.B.

President, Excise and Customs Bar Association

Editor of

EXCISE LAW TIMES & SERVICE TAX REVIEW

and author of

Central Excise Law Guide; Central Excise Tariff of India;
Central Excise Law Manual; Customs Tariff of India;
Customs Law Manual; Excise & Customs Circulars
& Clarifications; Excise & Customs Case Referencer;
Service Tax Law Guide; Service Tax Handbook;
Handbook of Duty Drawback on Goods &
Services; Valuation under Central Excise; Handbook of Foreign Trade Policy & Procedures

1512-B, Bhishm Pitamah Marg, Wazir Nagar,

> NEW BELHI - 110 003. PHONE: 24693001-3004 MOBILE: 9810077977

Fax No. 011-24635243

RTI/P-195/8576/14/R12226 17-08-2014

Customs Excise & Service Tax

Appellate Tribunal

1 9 AUG 2014

Assistant Registrar (Excise) Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066

Sub: My RTI Application No. RTI/8576/14, dated 13/8/2014

Dear Sir,

This refers to the letter No. 09-138/2014 dated 14-8-2014 of Mr. Rajender Prasad, CPIO, CESTAT, New Delhi, transferring my aforesaid RTI application to you under section 6(3) read with sections 5(4) & 5(5) of the RTI Act, 2005, for providing the information to me. As a Deemed CPIO, you are requested to kindly provide the information at the earliest as under section 7(1) of the RTI Act, information is to be provided within 30 days of the RTI Application.

Thanking you,

Yours faithfully,

[R.K. Jain]

Olc



R.K. JAIN M.Com., LL.B.

President, Excise and Customs Bar Association

Editor of

EXCISE LAW TIMES & SERVICE TAX REVIEW

and author of

Central Excise Law Guide; Central Excise Tariff of India;
Central Excise Law Manual; Customs Tariff of India;
Customs Law Manual; Excise & Customs Circulars
& Clarifications; Excise & Customs Case Referencer;
Service Tax Law Guide; Service Tax Handbook;
Handbook of Duty Drawback on Goods &
Services; Valuation under Central Excise; Handbook of Foreign Trade Policy & Procedures

1512-B, Bhishm Pitamah Marg, Wazir Nagar,

NEW DELHI - 110 003. PHONE: 24693001-3004 MOBILE: 9810077977 Fax No. 011-24635243

SPS/PA to Hon'ble President Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066 RPT/P-195/8576/14/R12225
19 AUG 2084-08-2014
West Block N. 2 Furam.

Sub: My RTI Application No. RTI/8576/14, dated 13/8/2014

Dear Sir,

This refers to the letter No. 09-138/2014 dated 14-8-2014 of Mr. Rajender Prasad, CPIO, CESTAT, New Delhi, transferring my aforesaid RTI application to you under section 6(3) read with sections 5(4) & 5(5) of the RTI Act, 2005, for providing the information to me. As a Deemed CPIO, you are requested to kindly provide the information at the earliest as under section 7(1) of the RTI Act, information is to be provided within 30 days of the RTI Application.

Thanking you,

Yours faithfully,

[R.K. Jain]

ANNELUME

F.No.09-138/ CESTAT/CPIO-ND/RP/2014 Customs Excise and Service Tax Appellate Tribunal West Block No 2, R.K.Puram, New Delhi-110 066

Dated 20/8/14 ID No. 09-138/2014

Shri R.K. Jain. 1512-B. Bhishm RitamahaMay. Wazrir Wager. New Beller -110003.

Subject: Information under Right to Information Act 2005.

Sir,

You are, Therefore, requested to please acknowledge the receipt and deposit Rs. -44-(@2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

(Rajender/Prasad)
Accounts Officer/CPIO

Ground Like W-11089



CESTAT, New Delhi

Dated:19.8.2014

Subject:

Information sought under RTI Act, 2005

Ref:

ID No.09-138/2014 dated 14.8.2014 against RTI, Application

No.8545/2014 dated 6.8.2014.

Information asked for by the applicant in his RTI Application No.P-195/8576/2014 dated 13.8.2014 as mentioned therein at Point No.A, it is submitted that diary number and date as recorded in our diary movement register 2013-14 is **1949 dated 26.12.2013** which has been marked to Registrar on the very same day.

2. In so far as reply to point No.E is concerned, following the diary numbers and date showing actual receipt of representations in the case of C.Ex. Appeal No.1294 of 2010 in Bhushan Steel & Strips Ltd. from 2011 onwards in the office of Hon'ble President are as under:

Diary No.		Date of Receipt
191 484 671 1167 33 44 129 322 678 780 851 1940 & 1	949	19.3.2012 25.6.2012 27.7.2012 26.11.2012 21.1.2013 28.1.2013 28.2.2013 8.4.2013 31.5.2013 14.6.2013 4.7.2013 26.12.2013
1976 1978 1985 2163 2365 2494 2561 2613 2922 2964 2999 3012		6.1.2014 8.1.2014 13.1.2014 4.2.2014 28.2.2014 19.3.2014 31.3.2014 9.4.2014 21.5.2014 27.5.2014 29.5.2014 30.5.2014
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3062	9.6.2014	*
3141	17.6.2014	
3191	23.6.2014	
3206	27.6.2014	
3216	30.6.2014	
3270	7.7.2014	
3353 & 3354	14.7.2014	
	23.7.2014	
3386	25.7.2014	
3417	31.7.2014	
3443	6.8.2014	
3463 & 3464	8.8.2014	
3471	13.8.2014	
3493	14.8.2014	
3515	14.0.2014	

In view of the above , all the representations received in the office of Hon'ble President were duly marked to Registrar.

(S.C. Das)
Sr.P.S. to Hon'ble President

CPIO, CESTAT, New Delhi.

IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL, NEW DELHI PRINCIPAL BENCH, COURT NO. I

Date of Hearing/decision:14.10.2014

Appeal No.09-058(A)/CESTAT/FAA-RK/2014 CPIO, I.D. No. 09-138/CESTAT/CPIO-ND/RP/2014

Sh. R.K.Jain

Appellant

Vs.

Sh. Rajender Prasad, CPIO

Respondent

ORDER 057/2014

Per Rakesh Kumar:-

- 1. The appellant vide RTI Application dt. 13.08.2014 have sought the following information:-
 - (A) Please provide date and diary number under which the complaint of Shri J.K. Bansal, dt.23.12.2013 addressed to Shri G. Raghuram, Hon'ble President, CESTA, regarding the case of Bhushan Steels & Strips Company Ltd. was received in the CESTAT.
 - (B) Please provide the date when it was placed before Shri G. Raghuram, Hon'ble President, CESTAT.
 - (C) Please provide datewise details of the action taken on the said complaint and the name and designation of the officer to whom it has been marked.
 - (D) Please provide the certified copy of the first page of the said complaint with all markings and endorsements.
 - (E) Please provide list of the communications, references, complaints and representations received from various persons/authorities in relation to Central Excise Appeal No. 1294/2010 of Bhushan Steels & Strips Limited, Sahibabad from 2011 to till the date of providing the information.

Please provide datewise details of the action taken with reference to the documents referred to in Point(E) above.

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29/9/17 Appealow 09-59(A)/2014

First Appeal under Section 19 of the Right to Information Act, 2005
against Deemed Refusal

22/c2-14

Ref. No. :RTI/P-537/(8599/14)/Appeal/15436

Dated: 27-09-2014

То

1st Appellate Authority Under RTI Act, 2005, Customs, Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066

Customs Excise & Service 14 Appellate Tribunal

2 9 SEP 2014

West Block No.-2, A.R. Puri New Delhi-110066

A. Contact Details:

1.	Name of the Appellant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003

B. Details About RTI Request:

F	•	li-	
1,	Particulars of the CPIO against whose order appeal is preferred		Shri Rajender Prasad CPIO & Accounts Officer
	p.o.o.	(b) Address	Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066
2.	Date of submission of application (Copy of application attached)	17-08-2014	
3,	Details of the order appealed against	Deemed Refusal	
4.	Prayer or relief sought	See Prayer clause at the end	
5.	Last date for filing the appeal	17-10-2014	
6.	If appeal is being filed after 30 days, the reasons which prevented from filing appeal in time		
7.,	Copies of documents relied upon by the applicant	2014. (An	RTI application dated 17-8-nexure-1) CPIO's letter dated 20-8-2014. e-2)
			Appellant's letter dated 28-8-nexure-3)

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BRIEF FACTS OF THE CASE

- (1) That the appellant has filed an application dated 17-08-2014 (Annexure 1) under Section 6 of the RTI Act, 2005 requesting for the following information:
 - (A) Please provide certified copies of all complaints / representations /communications received in relation to the case of Bhushan Steel Limited (Appeal No.E-1294/2010 and E-1295/2010) by the Hon'ble President, CESTAT or Registrar, CESTAT from 01.01.2011.
 - (B) Please provide certified copies of all reference /communications received from the Ministry of Finance in relation to the case of Bhushan Steel Limited (Appeal No.E-1294/2010 and E-1295/2010) by the Hon'ble President, CESTAT or Registrar, CESTAT from 01.01.2011.
 - (C) Please provide data and diary number under which the documents reference to in Point (A) & (B) above have been received in the CESTAT. Please also provide the copies of all said documents with endorsements and markings thereon.
 - (D) Please provide the file number under which the documents and communications referred to in Point (A) & (B) above have been dealt with.
 - (E) Please provide datewise details of the action taken thereon and copies of the response / reports sent by the CESTAT to the individual or to the Ministry of Finance.
 - (F) Please provide the current status of the complaints / references / communications etc. referred to in Point (A) and (B) above.
- (2) That the appellant vide para 5 of his said application has also made a declaration that the information sought for is not exempted under Section 8 or 9 of the RTI Act, 2005 and also stated that to the best of the knowledge of the appellant, the information pertains to the Office of the CPIO in question.
- (3) That the appellant received letter dated 20-8-2014 (Annexure-2) of the CPIO to AR (Excise), CESTAT, New Delhi. The Appellant vide letter dated

(3)

28-8-2014 (**Annexure-3**) requested the said authority to provide the desired information within the period of 30 days as stipulated under Section 7(1) of the RTI Act, 2005. The Appellant has neither received any information nor any response from the said authority therefore, as per Section 7(2) of the RTI Act, 2005, the request for information shall be deemed to have been refused. Thus being aggrieved by such refusal, this Appeal.

GROUNDS OF APPEAL

- (1) That the action of the learned CPIO and the deemed CPIO in not providing the information to the appellant is illegal and contrary to the provisions and sprit of the RTI Act, 2005.
- (2) That the information sought by the appellant is not exempted under Section 8 or 9 or any other provisions of the RTI Act, 2005 and therefore, there was no valid cause or reason or ground for not providing the information.
- (3) That the inaction of Shri Rajender Prasad, CPIO, CESTAT, New Delhi is in violation of Sections 7(1) and 7(2) of the RTI Act, 2005 and is therefore, illegal. Such inaction is deemed to be a refusal to the request of the appellant without any reasonable cause or ground hence is illegal.
- (4) That the information sought is neither voluminous nor relate to older and larger period, thus could have easily been provided by the learned CPIO.
- (5) That the appellant is citizen of India and fulfilled all other requirements of the RTI Act and the Rules made thereunder and is entitled to the information in question.
- (6) That as per proviso to Section 8(1) of the RTI Act, 2005, the information which can not be denied to the Parliament or the State Legislatures shall not be denied to any person. The information sought by the appellant in the subject application is the one which cannot be denied to the Parliament or the State Legislatures and hence it cannot be denied or refused to the appellant.
- (7) This is without prejudice to the right of the appellant to add, alter or modify any of the grounds of this appeal and adduce oral or written evidence at the time of hearing.



- (8) That a personal hearing may be granted to the appellant before deciding the present appeal.
- (9) This is without prejudice to the right of the appellant to add, alter or modify any of the grounds of this appeal and adduce oral or written evidence at the time of hearing or till the appeal is disposed of.

PRAYER

Under the circumstances, the appellant prays as under:

- (a) That the Original Records may be summoned and perused.
- (b) That the CPIO may be directed to provide the information in question within a time bound frame.
- (c) That any other relief as the Appellate Authority deem fit and proper may also be ordered in favour of the appellant.
- (d) That a personal hearing may be granted to the appellant before deciding the appeal.

Signature of Appellant

Telephone No.: 9810077977

24651101

Fax No. 011-24635243

Place: New Delhi Dated: 27-09-2014

Application under Section 6 of the Right to Information Act, 2005

Ref. No. :RTI/P-195/8599/14

Dated: 17-8-2014

Customs Excise & Service Tax Appollate Tribunal

To

Shri Rajender Prasad CPIO & Accounts Officer Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066

			19 4482014
1.	Name of the Applicant	R.K. Jain	Wost Block No. 3 S.K. Ru
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003	198
	(b) Phone Nos.	09810077977, 011-24651101, 0	11-24690707
	(c) Fax No.	011-24635243	
3.	Whether a Citizen of India	Yes	
4.	Particulars of Information		
	required	(A) Please provide certified copi / representations /communi relation to the case of Bhu (Appeal No.E-1294/2010 an the Hon'ble President, CES CESTAT from 01.01.2011.	cations received in shan Steel Limited ad E-1295/2010) by STAT or Registrar,
×		(B) Please provide certified cop /communications received fr Finance in relation to the cas Limited (Appeal No.E-12 1295/2010) by the Hon'ble F or Registrar, CESTAT from	om the Ministry of se of Bhushan Steel 194/2010 and E- President, CESTAT
		(C) Please provide data and di which the documents referent & (B) above have been CESTAT. Please also provi- said documents with e markings thereon.	nce to in Point (A) received in the
	se g	(D) Please provide the file number documents and communicate Point (A) & (B) above have be	ions referred to in
		E) Please provide datewise det taken thereon and copies of reports sent by the CESTAT or to the Ministry of Finance.	of the response / to the individual
		F) Please provide the current complaints / references / correferred to in Point (A) and (F)	mmunications etc.
		Note:-Please provide point-w response for each of above poin	ise information/

I state that the information sought is covered under RTI Act and does not fall within the exemptions contained in sections 8 or 9 or any other provisions of the Right to Information Act, 2005 and to the best of my knowledge it pertains to your office. Information is being sought in larger public interest.

A Postal Order No. 27F 663180 for Rs. 10 towards payment of fee is enclosed herewith. You are requested to filling the name in which the Postal Order is

As per Section 7 of the RTI Act, 2005 information is to be provided within 30 days of the Application.

> Signature of Applicant Telephone No.: 9810077977 011-24651101, 24690707 Fax No. 011-24635243

Place: New Delhi Encl.: as above

Hira/---8599 asn

F.No. 09-14.0...../CESTAT/CPIO-ND/RP/2014, Customs, Excise and Service Tax, Appellate Tribunal, West block No.2, R.K.Puram, New Delhi-110066.

Dated- 20/8/14

ID No. 09-140/2014

Subject: Information sought under RTI Act 2005.

Sir,

Please refer to RTI application of Shri_R_K_Jawn

Under RTI Act 2005 vide No. 8599 14 dated

19814 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 6(3) and Section 5(4) read with Section 5(5) of RTI Act, 2005, the RTI application No. Scale dated 17/214 CPIO ID No 09-14-12014 is forwarded herewith to the following officers as deemed CPIO with the request to provide correct and para-wise information/inspection on or before directly to the applicant and intimate the undersigned within the stipulated time, failing which you are personally responsible for delay and penalty if any, under section 20 of RTI Act. You are, further requested to follow OM No.12/31/2013-IR dated 12-02-2013 circulated on 23-05-2013

Encl: as above

(Rajender Prasad) Accounts Officer/CPIO

To

1 AR, Graffe, CESTAT, New Della

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lopy for information to!

Sh R. K. Jam

1519-B BHISHAM PITAMAH MARG.

WAZIRNAGAR

Juani Rela V-11110

R.K. JAIN M.Com., LL.B.

President, Excise and Customs Bar Association

Editor of

EXCISE LAW TIMES & SERVICE TAX REVIEW

and author of

Central Excise Law Guide; Central Excise Tariff of India;
Central Excise Law Manual; Customs Tariff of India;
Customs Law Manual; Excise & Customs Circulars
& Clarifications; Excise & Customs Case Referencer;
Service Tax Law Guide; Service Tax Handbook;
Handbook of Duty Drawback on Goods &
Services; Valuation under Central Excise; Handbook of Foreign Trade Policy & Procedures



1512-B, Bhishm Pitamah Marg, Wazir Nagar,

NEW DELHI - 110 003.

PHONE: 24693001-3004

MOBILE: 9810077977 Fax No. 011-24635243

RTI/P-195/8599/14/R12309 28-08-2014

Assistant Registrar (Excise)
Customs Excise & Service Tax Appellate Tribunal,
West Block 2,
R.K.Puram,
New Delhi - 110066

Sub: My RTI Application No. RTI/8599/14, dated 17/8/2014

Dear Sir,

This refers to the letter F.No.09-140/CESTAT/CPIO-ND/RP/2014 dated 20.08.2014 of Shri Rajender Prasad, Accounts Officer/CPIO, CESTAT, New Delhi transferring my aforesaid RTI application to you under section 6(3) and section 5(4) read with section 5(5) of the RTI Act, 2005, for providing the information to me. As a Deemed CPIO, you are requested to kindly provide the information at the earliest as under section 7(1) of the RTI Act, information is to be provided within 30 days of the RTI Application.

Thanking you,

Yours faithfully,

[R.K. Jain]

IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL, NEW DELHI PRINCIPAL BENCH, COURT NO. I

Date of Hearing/decision:14.10.2014

Appeal No.09-059(A)/CESTAT/FAA-RK/2014 CPIO, I.D. No. 09-140/CESTAT/CPIO-ND/RP/2014

Sh. R.K.Jain

Appellant

Vs.

Sh. Rajender Prasad, CPIO

Respondent

ORDER 058/2014

Per Rakesh Kumar:-

- 1. The appellant vide RTI Application dt. 17.08.2014 hav sought the following information:-
 - (A) Please provide certified copies of all complaints/ representations/communications received in relation to the case of Bhushan Steels & Strips Limited (Appeal No. E/1294/2010 and E/1295/2010) by the Hon'ble President, CESTAT or Registrar, CESTAT from 01.01.2011.
 - (B) Please provide certified copies of all reference/communications received from the Ministry of Finance in relation to the case of Bhushan Steel Limited (Appeal No. E/1294/2010 and E/1295/2010) by the Hon'ble President, CESTAT or Registrar, CESTAT from 01.01.2011.
 - Please provide data and diary number under which the documents reference to in Point (A) & (B) above have been received in the CESTAT. Please also provide the copies of all said documents with endorsements and markings thereon.

SIGN (DESP. SECTION)
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- (D) Please provide the file number under which the documents and communications referred to in Point (A) & (B) above have been dealt with.
- (E) Please provide datewise details of the action taken thereon and copies of the response/reports sent by the CESTAT to the individual or to the Ministry of Finance.
- (F) Please provide the current status of the complaints/references/communications etc. referred to in Point (A) & (B) above.
- 2. Since he is satisfied with the information furnished, this appeal has been filed.
- 3. Heard both the sides,
- 4. The information in respect of only point 'A' & 'B' has been furnished and the appellant is satisfied with the same. The information in respect of remaining points 'D', 'E' & 'F' has not been furnished. The CPIO is directed to furnish the information in respect of point 'D', 'E' & 'F' within two weeks time.

(Rakesh Kumar) Member(Technical)

To

1. Sh. R.K.Jain, 1512, Bhishm Pitamah Marg Wazir Nagar, New Delhi-110 003.

2. Copy to CPIO.

3. Crugal file | Oc

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59 18/1 Appeal Nb - 09-60(A)/2-14

First Appeal under Section 19 of the Right to Information Act, 2005

Ref. No. :RTI/P-195/(8605/14)/Appeal/15419

Dated: 26-09-2014

То

1st Appellate Authority Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K. Puram, New Delhi - 110066 Customs Excise & Service Ta.
Appellate Tribunal

2 6 SEP 2014

West Block No.-2, R.K. Puram New Delhi-110066

A. Contact Details:

1.	Name of the Appellant	R.K. Jain	
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003	

B. Details About RTI Request :

	1	Particulars of the CPIO against whose order appeal is preferred	(a) Name	Shri Rajender Prasad CPIO & Accounts Officer	
	á		(b) Address	Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066	
2	2.	Date of submission of application (Copy of application attached)	25-08-2014		
	3	Details of the order appealed against	Letter F. No. 09-145/CESTAT/CPIO- ND/RP/2014 dated 8-9-2014		
	4.	Prayer or relief sought	See Prayer clause at the end		
	5.	Last date for filing the appeal	8-10-2014		
	6	Whether Appeal in Time.	Appeal in time		
	7	Copies of documents relied upon by the applicant	 Copy of RTI Application dated 25-2014. (Annexure-1) Copy of CPIO Letter dated 29-8-2014 (Annexure-2) Copy of CPIO Letter dated 8-9-2014 (Annexure-3) 		

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BRIEF FACTS OF THE CASE

- That the appellant has filed an application dated 25-08-2014 (Annexure –
 under Section 6 of the RTI Act, 2005 requesting for the following information:
 - (A) Sr. PS to Hon'ble President by his note dated 19-7-2014 (copy enclosed) has provided a list of the Diary Nos. and dates on which Representations have been received in the case of Excise Appeal No. 1294 of 2010 in Bhushan Steel Ltd. In this respect, please provide the following information:-
 - (a) Please provide the dates on which each of the Representations have been placed before the Hon'ble President of the CESTAT / Vice President of the CESTAT.
 - (b) Please provide date-wise details of the action marked by the Hon'ble President on each of the aforesaid Representations.
 - (c) Please provide the file No in which each of the aforesaid Representations has been dealt with, by the Registrar, CESTAT.
 - (d) Please provide copies of the each Representation and date-wise action taken and marked by the Registrar, CESTAT.
 - (e) Please provide date and diary No. under which each of the Representations has been received in the O/o the Registrar.
 - (B) Please provide the current status of the each of the Representations referred to in point (A) above.
 - (C) Please provide whether any communication has been received in CESTAT either addressed to the President/Registrar from the M/o Finance or any authority in relation to any complaint / Representation.
- (2) That the appellant vide para 5 of his said application has also made a declaration that the information sought for is not exempted under Section 8 or 9 of the RTI Act, 2005 and also stated that to the best of the knowledge of the appellant, the information pertains to the Office of the CPIO in question.

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(3) That Shri Rajender Prasad, Accounts Officer/CPIO has deliberately and malafidely provided incomplete and incorrect information despite pointwise specific information sought by the Appellant. The appellant being aggrieved by the said order of the CPIO is filing the present appeal.

GROUNDS OF APPEAL

- (1) That the order in question of the CPIO is incorrect and illegal and contrary to the provisions and sprit of the RTI Act, 2005 hence liable to be set aside.
- (2) That the information sought by the appellant is not exempted under Section 8 or 9 or any other provisions of the RTI Act, 2005, therefore, there was no valid cause or reason or ground for not providing the information.
- (3) That the CPIO has erred in not providing the information as sought in point (A)(a)(c)(d)(e), (B) and (C) of the RTI application nor he has responded to the same. Therefore, the order of the CPIO in this respect is incorrect and illegal and liable to be set aside and the CPIO be directed to provide the information in time bound frame.
- (4) That the CPIO has erred in not providing the information to the appellant though as per the provisions of the RTI Act, the appellant is entitled to information as sought by him. Therefore, the order of the CPIO is liable to be set aside with direction to provide the information to the appellant within time bound frame.
- (5) That the information sought is neither voluminous nor relate to older and larger period, thus could have easily been provided by the learned CPIO.
- (6) That as per proviso to Section 8(1) of the RTI Act, 2005, the information which can not be denied to the Parliament or the State Legislatures shall not be denied to any person. The information sought by the appellant in the subject application is the one which cannot be denied to the Parliament or the State Legislatures and hence it cannot be denied or refused to the appellant.
- (7) That a personal hearing may be granted to the appellant before deciding

(4)

the present appeal.

(8) This is without prejudice to the right of the appellant to add, alter or modify any of the grounds of this appeal and adduce oral or written evidence at the time of hearing or till the appeal is disposed of.

PRAYER

Under the circumstances, the appellant prays as under:

- (a) That the Original Records may be summoned and perused.
- (b) That the order of the CPIO may be set aside to the extent it has been appealed against and CPIO/Deemed CPIOs may be directed to provide the information in question within time bound frame.
- (c) That imposition of penalty may also be recommended against the CPIO for not providing the complete and correct information.
- (d) That any other relief as the Appellate Authority deem fit and proper may also be ordered in favour of the appellant.
- (e) That a personal hearing may be granted to the appellant before deciding the appeal.

Signature of Appellant

Telephone No.: 9810077977 24651101

Fax No. 011-24635243

Place New Delhi Dated 26-09-2014



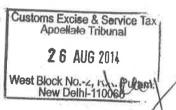
Application under Section 6 of the Right to Information Act, 2005

Ref. No. :RTI/P-195/8605/14

Dated: 25-8-2014

To

Shri Rajender Prasad CPIO & Accounts Officer Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K. Puram, New Delhi - 110066



1.	Name of the Applicant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003
ğ	(b) Phone Nos.	09810077977, 011-24651101, 011-24690707
	(c) Fax No.	011-24635243
3.	Whether a Citizen of India	Yes
4.	Particulars of Information	
	Details of information required	(A) Sr. PS to Hon'ble President by his note dated 19-7-2014 (copy enclosed) has provided a list of the Diary Nos. and dates on which Representations have been received in the case of Excise Appeal No. 1294 of 2010 in Bhushan Steel Ltd. In this respect, please provide the following information:-
N E		(a) Please provide the dates on which each of the Representations have been placed before the Hon'ble President of the CESTAT/Vice President of the CESTAT.
		(b) Please provide date-wise details of the action marked by the Hon'ble President on each of the aforesaid Representations.
		(c) Please provide the file No. in which each of the aforesaid Representations has been dealt with, by the Registrar, CESTAT.
×		(d) Please provide copies of the each Representation and date-wise action taken and marked by the Registrar, CESTAT.
	~	(e) Please provide date and diary No. under which each of the Representations has been received in the O/o the Registrar.
		(B) Please provide the current status of the each of the Representations referred to in point (A) above.

		-2-		
		(C) Please provide whether any communication has been received in CESTAT either addressed to the President/Registrar from the M/o Finance or any authority in relation to any complaint/Representation.		
	20 A	Note:-Please provide point-wise information/response for each of above points.		
5.	I state that the information sought is covered under RTI Act and does not fall within the exemptions contained in sections 8 or 9 or any other provisions of the Right to Information Act, 2005 and to the best of my knowledge it pertains to your office. Information is being sought in larger public interest.			
6.	A Postal Order No. 27F 663191 for Rs. 10 towards payment of fee is enclosed herewith. You are requested to filling the name in which the Postal Order is payable.			
7.	As per Section 7 of the RTI days of the Application.	Act, 2005 information is to be provided within 30		

Signature of Applicant Telephone No.: 9810077977 011-24651101, 24690707 Fax No. 011-24635243

Place: New Delhi Encl.: as above mn8605



CESTAT, New Delhi

Dated:19.8.2014

Subject: 1

Information sought under RTI Act, 2005

Ref:

ID No.09-138/2014 dated 14.8.2014 against RTI Application

No.8545/2014 dated 6.8.2014.

Information asked for by the applicant in his RTI Application No.P-195/8576/2014 dated 13.8.2014 as mentioned therein at Point No.A, it is submitted that diary number and date as recorded in our diary movement register 2013-14 is **1949 dated 26.12.2013** which has been marked to Registrar on the very same day.

2. In so far as reply to point No.E is concerned, following the diary numbers and date showing actual receipt of representations in the case of C.Ex. Appeal No.1294 of 2010 in Bhushan Steel & Strips Ltd. from 2011 onwards in the office of Hon'ble President are as under:

Diary No.		Date of Receipt
191 484 671 1167 33 44 129 322 678 780 851		19.3.2012 25.6.2012 27.7.2012 26.11.2012 21.1.2013 28.1.2013 28.2.2013 8.4.2013 31.5.2013 14.6.2013 4.7.2013
1940 & 194 1976 1978 1985 2163 2365 2494 2561 2613 2922 2964 2999 3012 3017	49	26.12.2013 6.1.2014 8.1.2014 13.1.2014 4.2.2014 28.2.2014 19.3.2014 31.3.2014 9.4.2014 21.5.2014 27.5.2014 29.5.2014 30.5.2014 2.6.2014



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3062	9.6.2014 17.6.2014
3141 3191	23.6.2014
3206	27.6.2014
3216	30.6.2014
3270	7.7.2014
3353 & 3354	14.7.2014
3386	23.7.2014
3417	25.7.2014
3443	31.7.2014
3463 & 3464	6.8.2014
3471	8.8.2014
3493	13.8.2014
3515	14.8.2014
,	,

In view of the above , all the representations received in the office of Hon'ble President were duly marked to Registrar.

(S.C. Das)
Sr.P.S. to Hon'ble President

CPIO, CESTAT, New Delhi.



F.No. 09-14 ST/CESTAT/CPIO-ND/RP/2014, Customs, Excise and Service Tax, Appellate Tribunal, West block No.2, R.K.Puram, New Delhi-110066.

> Dated 29/3/14 ID No. 09-145/2019

Subject: Information sought under RTI Act 2005.

Sir,

Please refer to RTI application of Shri Under 2005 No. 8605/14 vide 25 814 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 6(3) and Section 5(4) read with Section 5(5) of RTI Act, 2005, the RTI application No. 8605/14 dated 25/8/14 CPIO ID No 09-145/2014 is forwarded herewith to the following officers as deemed CPIO with the request to provide correct and para-wise information/inspection on or before 101914 directly to the applicant and intimate the undersigned within the stipulated time, failing which you are personally responsible for delay and penalty if any, under section 20 of RTI Act. You are, further requested to follow OM No.12/31/2013-IR dated 12-02-2013 circulated on 23-05-2013

Encl: as above

(Rajender Prasad) Accounts Officer/CPIO

1 SPS to How ble Besideal, CESTAT, New Bee. 2 Registrar, CESTAT, New Dell.

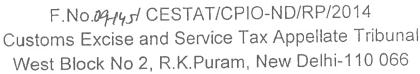
3. AssH. Registros, Excise, CESTAN New Delle

Copy for information to!

1512-B BHISHAM PITAMAH MARG.

WAZIR NAGAR

- Cle V-11249



Dated 8/9/14 ID No. 99-14-5/2014

To,

Shri R.K. Jaim,

1512-B. Bhishm Ritamah mang,

Wazir Nagar, New Delhi-110003.

Subject: Information under Right to Information Act 2005.

Sir,

Please refer to your RTI application No Story 2014 Dt 2014 Dt

> (Rajender Frasad) Accounts Officer/CPIO

V-(1512

Alcut Pile

CESTAT, New Delhi

Dated:8.9.2014

Subject: Information sought under RTI Act, 2005

Ref: ID No.09-145/2014 dated 2.9.2014 against RTI Application No.8605/2014 dated 25.8.2014.

Information asked for by the applicant in his RTI Application No.P-195/8605/2014 dated 25.8.2014 as mentioned therein under sub-paras from (a) to (e) to point No.(A), may be available from the office of Registrar as the representations in the case of Bhushan Steel & Strips received in the office of Hon'ble President showing below mentioned diary numbers against each were duly marked to the Registrar on the very same day/or in the next day at the most.

Diary I	No.	of the state of th	· 建设施制度的 1994年 第一次	Date of Recei	pt
191 484 671 1167 33 44 129 322 678 780 851 1940 1976 1978 1985 2163 2365 2494 2561 2613 2922 2964 2999 3012	& 1949			19.3.2012 25.6.2012 27.7.2012 26.11.2013 28.1.2013 28.2.2013 8.4.2013 31.5.2013 14.6.2013 4.7.2013 26.12.2013 6.12.014 8.1.2014 13.1.2014 13.1.2014 13.1.2014 28.2.2014 19.3.2014 29.5.2014 29.5.2014 29.5.2014 30.5.2014	
3017 3062 3141 3191 3206				2.6.2014 9.6.2014 17.6.2014 23.6.2014 27.6.2014	3



3216			30.6.2014
3270			7.7.2014
3353 &	3354		14.7.2014
3386			23.7.2014
3417			25.7.2014
3443			31.7.2014
3463 &	3464		6.8.2014
3471			8.8.2014
3493			13.8.2014
3513			14.8.2014

In view of the above , all the representations received in the office of Hon'ble President were duly marked to Registrar. $\sqrt{V_{\rm c}}$

Sr.P.S. to Hon'ble President

CPIO, CESTAT, New Delhi.

IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL, NEW DELHI PRINCIPAL BENCH, COURT NO. I

Date of Hearing/decision:14.10.2014

Appeal No.09-060(A)/CESTAT/FAA-RK/2014 CPIO, I.D. No. 09-145/CESTAT/CPIO-ND/RP/2014

Sh. R.K.Jain

Appellant

Vs.

Sh. Rajender Prasad, CPIO

Respondent

ORDER 059/2014

Per Rakesh Kumar:-

- 1. The appellant vide RTI Application dt. 25.08.2014 have sought the following information:-
 - (A) Sr. P\$ to Hon'ble President by his note dt. 19.07.2014 (Copy enclosed) has provided a list of the Diary Nos. and dates on which Representations have been received in the case of Excise Appeal No. E/1295/2010 in Bhushan Steel Ltd. in this respect, please provide the following information:-
 - (a) Please provide the dates on which each of the Representation have been placed before the Hon'ble President of the CESTAT/Vice President of the CESTAT.
 - (b) Please provide date wise details of the action marked by the Hon'ble President on each of the aforesaid Representations.

Please provide the file No. in which each of the aforesaid Representations has been dealt with, by the Registrar, CESRTAT.

SIGN. (DESPENDENCE TAKE SIGN.)
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- (d) Please provide copies of the each Representation and date-wise action taken and marked by the Registrar, CESTAT.
- (e) Please provide date and diary No. under which each of the Representations has been received in the O/o the Registrar.
- (B) Please provide the current status of the each of the Representations referred to in point (A) above.
- (C) Please provide whether any communication has been received in CESTAT either addressed to the President/Registrar from the M/o Finance or any authority in relation to any complaint/Representation.
- 2. Since the information furnished by the CPIO was not found satisfactory, this appeal has been filed.
- 3. Heard both the sides.
- 4. The required point wise information may be furnished to the appellant within two weeks time.

(Rakesh Kumar) Member(Technical)

То

- 1. Sh. R.K.Jain, 1512, Bhishm Pitamah Marg Wazir Nagar, New Delhi-110 003.
- 2. Copy to CPIO.
- 3. Crush file oc

The 32 Hold of the Right to Information Act, 2005

Ref. No. :RTI/P-195/(8615/14)/Appeal/15418

Dated: 23-09-2014

То

1st Appellate Authority Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K. Puram, New Delhi - 110066



A. Contact Details:

1.	Name of the Appellant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003

B. Details About RTI Request:

)	Particulars of the CPIO against whose order appeal is preferred			Shri Rajender Prasad CPIO & Accounts Officer	
			(b) Address	Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K. Puram, New Delhi - 110066	
~	2.	Date of submission of application (Copy of application attached)	01-09-2014		
	3.	Details of the order appealed against	Letter F. No. 09-148/CESTAT/CPIO- ND/RP/2014 dated 19-9-2014		
	4.	Prayer or relief sought	See Prayer clause at the end		
	5.	Last date for filing the appeal	19-10-2014		
	6,	Whether Appeal in Time	Appeal in time		
		Copies of documents relied upon by the applicant	2014. (An	RTI Application dated 1-9- inexure-1)	
			(Annexur	CPIO Letter dated 19-9-2014. re-2)	

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BRIEF FACTS OF THE CASE

- (1) That the appellant has filed an application dated 01-09-2014 (Annexure 1) under Section 6 of the RTI Act, 2005 requesting for the following information:
 - (A) Please provide list of the CESTAT officials / employees including at Zonal Benches, who have not so far filed Annual Returns of assets as provided in the Lokpal and Lokayuktas Act, 2013.
 - (B) Please provide name of the CESTAT officials (including Zonal Benches) who have filed the Annual Returns of assets as provided in the Lokpal and Lokayuktas Act, 2013 along with the date of filing.
 - (C) Please provide copy of the Annual Returns of assets as provided in the Lokpal and Lokayuktas Act, 2013 filed by the CESTAT officials / employees (including at Zonal Benches) as referred to in Point (B) above.
- (2) That the appellant vide para 5 of his said-application has also made a declaration that the information sought for is not exempted under Section 8 or 9 of the RTI Act, 2005 and also stated that to the best of the knowledge of the appellant, the information pertains to the Office of the CPIO in question.
- (3) That Shri Rajender Prasad, Accounts Officer/ CPIO has deliberately and malafidely not provided the information by wrongly claiming exemption u/s 8(1)(j) of the RTI Act. The appellant being aggrieved by the said order of the CPIO is filing the present appeal.

GROUNDS OF APPEAL

- (1) That the order in question of the CPIO is incorrect and illegal and contrary to the provisions and sprit of the RTI Act, 2005 hence liable to be set aside.
- (2) That the information sought by the appellant is not exempted under Section 8 or 9 or any other provisions of the RTI Act, 2005, therefore,

(3)

there was no valid cause or reason or ground for not providing the information.

- (3) That Shri Rajender Prasad, Accounts Officer/ CPIO has deliberately and malafidely not provided the information by wrongly claiming exemption u/s 8(1)(j) of the RTI Act. Therefore, the order of the CPIO in this respect is incorrect and illegal and liable to be set aside and the CPIO be directed to provide the information in time bound frame.
- (4) That the information sought in point (A) of the RTI Application is merely a list of the Officials who have not filed the annual return of assets as prescribed under Lokpal and Lokayuktas Act, 2013. Such information by no means can be treated as personal records u/s 8(1)(j). Therefore, the order of the CPIO in this respect is incorrect and illegal and liable to be set aside and the CPIO be directed to provide the information in time bound frame.
- (5) That the information sought in point (B) of the RTI application is merely a list of the Officials who have filed the annual return of assets as prescribed under Lokpal and Lokayuktas Act, 2013 with date of their filing. Such information by no means can be treated as personal records u/s 8(1)(j). Therefore, the order of the CPIO in this respect is incorrect and illegal and liable to be set aside and the CPIO be directed to provide the information in time bound frame.

(6)

- (7) That the CPIO has erred in not providing the information to the appellant though as per the provisions of the RTI Act, the appellant is entitled to information as sought by him. Therefore, the order of the CPIO is liable to be set aside with direction to provide the information to the appellant within time bound frame.
- (8) That the information sought is neither voluminous nor relate to older and larger period, thus could have easily been provided by the learned CPIO.
- (9) That as per proviso to Section 8(1) of the RTI Act, 2005, the information which can not be denied to the Parliament or the State Legislatures shall



not be denied to any person. The information sought by the appellant in the subject application is the one which cannot be denied to the Parliament or the State Legislatures and hence it cannot be denied or refused to the appellant.

- (10) That a personal hearing may be granted to the appellant before deciding the present appeal.
- (11) This is without prejudice to the right of the appellant to add, alter or modify any of the grounds of this appeal and adduce oral or written evidence at the time of hearing or till the appeal is disposed of.

PRAYER

Under the circumstances, the appellant prays as under:

- (a) That the Original Records may be summoned and perused.
- (b) That the order of the CPIO may be set aside to the extent it has been appealed against and CPIO/Deemed CPIOs may be directed to provide the information in question within time bound frame.
- (c) That imposition of penalty may also be recommended against the CPIO for not providing the complete and correct information.
- (d) That any other relief as the Appellate Authority deem fit and proper may also be ordered in favour of the appellant.
- (e) That a personal hearing may be granted to the appellant before deciding the appeal.

Signature of Appellant

Telephone No.: 9810077977

24651101

Fax No. 011-24635243

Place New Delhi Dated 23-09-2014

Application under Section 6 of the Right to Information Act, 2005

Ref. No. :RTI/P-195/8615/14

Dated: 1-9-2014

То

Shri Rajender Prasad CPIO & Accounts Officer Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066

Customs Excise & Service Tax Appellate Tribunal

0 1 SEP 2014

West Biodk No.-2, K.M. Puram,

	New Delhi - 110066	West Block No∠, r. K. Puram,
1,	Name of the Applicant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003
	(b) Phone Nos:	09810077977, 011-24651101, 011-24690707
	(c) Fax No.	011-24635243
3.	Whether a Citizen of India	Yes
4.	Particulars of Information	
	Details of information required	(A) Please provide list of the CESTAT officials / employees including at Zonal Benches, who have not so far filed Annual Returns of assets as provided in the Lokpal and Lokayuktas Act, 2013.
8		(B) Please provide name of the CESTAT officials (including Zonal Benches) who have filed the Annual Returns of assets as provided in the Lokpal and Lokayuktas Act, 2013 along with the date of filing.
		(C) Please provide copy of the Annual Returns of assets as provided in the Lokpal and Lokayuktas Act, 2013 filed by the CESTAT officials / employees (including at Zonal Benches) as referred to in Point (B) above. Note:-Please provide point-wise information/response for each of above points.
5.		sought is covered under RTI Act and does not fall ined in sections 8 or 9 or any other provisions of the 05
6.	A Postal Order No. 27F 664 herewith.	4374 for Rs. 10 towards payment of fee is enclosed

Signature of Applicant Telephone No.: 9810077977 011-24651101, 24690707 Fax No. 011-24635243

Place: New Delhi Encl.: as above

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F.No. 03-148/ CESTAT/CPIO-ND/RP/2014 Customs Excise and Service Tax Appellate Tribunal West Block No 2, R.K.Puram, New Delhi-110 066

Dated 19 -09-2014 ID No. 09-148/2014

Shri R.K. Jain, 1512-B, Bhishm Ridamah mang, Wazir Nagar, New Delhi-110003.

Subject: Information under Right to Information Act 2005.

Sir,

Please refer to your RTI application No 8615 / 14 Dt. 01-09-2014 and our ID No. 09-148/14 the information received from A384-Regist containing - pages is enclosed herewith for your reference please.

You are, Therefore, requested to please acknowledge the receipt and deposit Rs. -----(@2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Accounts Officer/CPIO

IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL, NEW DELHI PRINCIPAL BENCH, COURT NO. I

Date of Hearing/decision:14.10.2014

Appeal No.09-061(A)/CESTAT/FAA-RK/2014 CPIO, I.D. No. 09-148/CESTAT/CPIO-ND/RP/2014

Sh. R.K.Jain

Appellant

Vs.

Sh. Rajender Prasad, CPIO

Respondent

ORDER 060 2014

Per Rakesh Kumar:-

- 1. The appellant vide RTI Application dt. 01.09.2014 have sought the following information:-
 - (A) Please provide list of the CESTAT officials/ employees including at Zonal Benches, who have not so far filed Annual Returns of assets as provided in the Lokpal and Lokauktas Act, 2013.
 - (B) Please provide name of the CESTAT officials (including Zonal Benches) who have filed the Annual Returns of assets as provided in the Lokpal and Lokauktas Act, 2013 along with the date of filing.
 - (C) Please provide copy of the Annual Returns of assets as provided in the Lokpal and Lokauktas Act, 2013 filed by the CESTAT officials/ employees (including at Zonal Benches) as referred to in Point (B) above.

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2. The information sought is the list of the CESTAT officials/ employees including those at Zonal Benches, who have not so far filed Annual Returns of assets as provided in the Lokpal and Lokauktas Act, 2013. The necessary information in respect of point 'A' and 'B' may be provided within two weeks time. If nobody has so far filed the return, this may be so stated as the return is to be filed by 31st December, 2014.As regards point 'C' regarding furnishing of the copies of the Annual Return of assets to the appellant, this point was not pressed by the appellant with right to agitate and seeks information in respect of the same subsequently.

(Rakesh Kumar) Member(Technical)

To

- 1. Sh. R.K.Jain, 1512, Bhishm Pitamah Marg Wazir Nagar, New Delhi-110 003.
- 2. Copy to CPIO.
- 3. Crucy file OC

CREAD 22 1 1 1 7 Appeal No. 09-62(4)/14

First Appeal under Section 19 of the Right to Information Act, 2005

Ref. No. :RTI/P-537/(8588/14)/Appeal/15415

Dated: 22-09-2014

1 Appellate Auth

1st Appellate Authority Under RTI Act, 2005, Customs, Excise & Service Tax Appellate Tribunal, West Block 2, R.K. Puram, New Delhi - 110066 Customs Excise & Service Tax Appellate Tribunal

2 2 SEP 2014

West Block No.-z, New Delhi-119066

A. Contact Details:

1.	Name of the Appellant	R.K. Jain
2. Address		1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003

B. Details About RTI Request:

- 1	7				
Y	1.	Particulars of the CPIO against whose order appeal is preferred	(a) Name	 (1) Shri Mukesh Gupta – Assistant Registrar (Admin.), Deemed CPIO (2) Shri Rajender Prasad CPIO & Accounts Officer 	
			(b) Address	Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K. Puram, New Delhi - 110066	
	2.	Date of submission of application (Copy of application attached)	16-08-2014		
	3.	Details of the order appealed against	Letter F. No. 09-139/CESTAT/CPIO- ND/RP/2014 dated 19-9-2014		
	4.	Prayer or relief sought	See Prayer clause at the end		
	5.	Last date for filing the appeal	19-10-2014		
	5.	Whether Appeal in Time.	Appeal in tim	ne	
	7.	Copies of documents relied upon by the applicant 2. Copy (Anne.		opy of RTI Application dated 16-8-014. (Annexure-1) Opy of CPIO Letter dated 25-8-2014. Opy of Appellant's letter dated 28-8-	
			2014. (An	nexure-3)	

Proto



Copy of CPIO Letter dated 19-9-2014.
 (Annexure-4)

BRIEF FACTS OF THE CASE

- (1) That the appellant has filed an application dated 16-08-2014 (Annexure 1) under Section 6 of the RTI Act, 2005 requesting for the following information:
 - (A) Please provide list of the CESTAT officials/employees including Members of the Tribunal, who have not filed Annual Property Returns for the years 2012, 2013 & 2014 and the details of the action taken for ensuring compliance to the Government Rules in this respect.
 - (B) Please provide information as to the dates when the Hon'ble President has filed his Annual Property Return for the year 2013 & 2014.
 - (d) Please provide information as to pro-active disclosure of the information under RTI Act, 2005, as referred to in Point (A) & (B) above. If no pro-active disclosure has been made, please provide copies of the Annual Returns filed by the Hon'ble President, Hon'ble Members and the Registrars, Dy. Registrars and Assistant Registrars.
 - (D) Please provide list of files from which the information as sought above is provided.
 - (E) Please provide copies of all note sheets and correspondence pages of the RTI file in which this application has been dealt with, till the date of providing the information. In case of correspondence emanating from me, only copy of first page of each document may be provided.
- (2) That the appellant vide para 5 of his said application has also made a declaration that the information sought for is not exempted under Section 8 or 9 of the RTI Act, 2005 and also stated that to the best of the knowledge of the appellant, the information pertains to the Office of the CPIO in question.
- (3) That Shri Mukesh Gupta Assistant Registrar (Admin.), Deemed CPIO and Shri Rajender Prasad, Accounts Officer/CPIO have deliberately and malafidely denied the information on the false pretext that the same is

(3)

exempted under Section 8(1) (j) of the RTI Act. The appellant being aggrieved by the said order of the CPIO is filing the present appeal.

GROUNDS OF APPEAL

- (1) That the order in question of the CPIO is incorrect and illegal and contrary to the provisions and sprit of the RTI Act, 2005 hence liable to be set aside.
- (2) That the information sought by the appellant is not exempted under Section 8 or 9 or any other provisions of the RTI Act, 2005, therefore, there was no valid cause or reason or ground for not providing the information.
- (3) That Shri Mukesh Gupta Assistant Registrar (Admin.), Deemed CPIO and Shri Rajender Prasad, Accounts Officer/CPIO have deliberately and malafidely denied the information on the false pretext that the same is exempted under Section 8(1) (j) of the RTI Act. Therefore, the order of the CPIO in this respect is incorrect and illegal and liable to be set aside and the CPIO be directed to provide the information in time bound frame.
- (4) That the information sought in the RTI Application is neither personal nor exempted under the RTI Act. The list of officials who have not filed annual property return contrary to the government directions cannot be treated as personal information. Similarly, the dates on which the annual property returns have been filed by the President, CESTAT, cannot be termed as personal information nor the same is exempted under Section 8 (1) (j) of the RTI Act. Therefore, the order of the CPIO in this respect is incorrect and illegal and liable to be set aside and the CPIO be directed to provide the information in time bound frame.
- (5) That Shri Mukesh Gupta Assistant Registrar (Admin.), Deemed CPIO and Shri Rajender Prasad, CPIO ,CESTAT New Delhi, have deliberately and malafidely not provided the information as sought in Point (D) & (E) of the RTI Application nor they have claimed any exemption in this regard.
- (6) That the CPIO has erred in not providing the information to the appellant though as per the provisions of the RTI Act, the appellant is entitled to information as sought by him. Therefore, the order of the CPIO is liable to

(4)

be set aside with direction to provide the information to the appellant within time bound frame.

- (7) That the information sought is neither voluminous nor relate to older and larger period, thus could have easily been provided by the learned CPIO.
- (8) That as per proviso to Section 8(1) of the RTI Act, 2005, the information which can not be denied to the Parliament or the State Legislatures shall not be denied to any person. The information sought by the appellant in the subject application is the one which cannot be denied to the Parliament or the State Legislatures and hence it cannot be denied or refused to the appellant.
- (9) That a personal hearing may be granted to the appellant before deciding the present appeal.
- (10) This is without prejudice to the right of the appellant to add, alter or modify any of the grounds of this appeal and adduce oral or written evidence at the time of hearing or till the appeal is disposed of.

PRAYER

Under the circumstances, the appellant prays as under:

- (a) That the Original Records may be summoned and perused.
- (b) That the order of the CPIO may be set aside to the extent it has been appealed against and CPIO/Deemed CPIOs may be directed to provide the information in question within time bound frame.
- (c) That imposition of penalty may also be recommended against the CPIO for not providing the complete and correct information.
- (d) That any other relief as the Appellate Authority deem fit and proper may also be ordered in favour of the appellant.
- (e) That a personal hearing may be granted to the appellant before deciding the appeal.

Signature of Appellant Telephone No.: 9810077977

24651101

Fax No. 011-24635243

Place New Delhi Dated 22-09-2014

Application under Section 6 of the Right to Information Act, 2005

ANNEXURE-

Ref. No. :RTI/P-195/8588/14

Dated: 16-8-2014

To

Shri Rajender Prasad CPIO & Accounts Officer Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066



1.	Name of the Applicant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003
	(b) Phone Nos.	09810077977, 011-24651101, 011-24690707
	(c) Fax No.	011-24635243
3.	Whether a Citizen of India	Yes
4.	Particulars of Information	
	Details of information required	(A) Please provide list of the CESTAT officials/employees including Members of the Tribunal, who have not filed Annual Property Returns for the years 2012, 2013 & 2014 and the details of the action taken for ensuring compliance to the Government Rules in this respect.
		(B) Please provide information as to the dates when the Hon'ble President has filed his Annual Property Return for the year 2013 & 2014.
		(C) Please provide information as to pro-active disclosure of the information under RTI Act, 2005, as referred to in Point (A) & (B) above. If no pro-active disclosure has been made, please provide copies of the Annual Returns filed by the Hon'ble President, Hon'ble Members and the Registrars, Dy. Registrars and Assistant Registrars.
		 (D) Please provide list of files from which the information as sought above is provided. (E) Please provide copies of all note sheets and correspondence pages of the RTI file in which this application has been dealt with, till the date of providing the information. In case of correspondence emanating from me, only copy of
		first page of each document may be provided. Note:-Please provide point-wise information/ response for each of above points.

I state that the information sought is covered under RTI Act and does not fall within the exemptions contained in sections 8 or 9 or any other provisions of the Right to Information Act, 2005 and to the best of my knowledge it pertains to your office. Information is being sought in larger public interest. A Postal Order No. 27F 663167 for Rs. 10 towards payment of fee is enclosed herewith. You are requested to filling the name in which the Postal Order is As per Section 7 of the RTI Act, 2005 information is to be provided within 30

> Signature of Applicant Telephone No.: 9810077977 011-24651101, 24690707 Fax No. 011-24635243

Place: New Delhi Encl.: as above

days of the Application.

7.

ANNEXURE- 3

F.No. 09-135...../CESTAT/CPIO-ND/RP/2014, Customs, Excise and Service Tax, Appellate Tribunal, West block No.2, R.K.Puram, New Delhi-110066.

Dated 25/8/14

ID No. 09-139/2014

Subject: Information sought under RTI Act 2005.

Sir,

Therefore, in terms of the provisions of Section 6(3) and Section 5(4) read with Section 5(5) of RTI Act, 2005, the RTI application No. 858 Ledated 16/8/14 CPIO ID No 09/139/2014 is forwarded herewith to the following officers as deemed CPIO with the request to provide correct and para-wise information/inspection on or before 5/14 directly to the applicant and intimate the undersigned within the stipulated time, failing which you are personally responsible for delay and penalty if any, under section 20 of RTI Act. You are, further requested to follow OM No.12/31/2013-IR dated 12-02-2013 circulated on 23-05-2013

Encl: as above

-11114

(Rajender Frasad) Accounts Officer/CPIO

To

AR, Admin, CFSTAT, New Delle.

2

3

Sh R. K. Jain

ISI2-B BHISHAM PITAMAH MARG.

WAZIR NAGAR

NEW NELHI-110002

R.K. JAIN M.Com., LL.B.

President, Excise and Customs Bar Association $Editor\ of$

EXCISE LAW TIMES & SERVICE TAX REVIEW

and author of

Central Excise Law Guide; Central Excise Tariff of India;
Central Excise Law Manual; Customs Tariff of India;
Customs Law Manual; Excise & Customs Circulars
& Clarifications; Excise & Customs Case Referencer;
Service Tax Law Guide; Service Tax Handbook;
Handbook of Duty Drawback on Goods &
Services; Valuation under Central Excise; Handbook of Foreign Trade Policy & Procedures



ANNEXURE 3

Customs Excise & Serviceshim Pitamah Marg,
Appellate Tribunal Wazir Nagar,

29 AUG 2014 NEW DELHI - 110 003.
PHONE: 24693001-3004
West Block No.-2, 19066 MOBILE: 9810077977
New Delhi-119066 MOBILE: 9810077977

RTI/P-195/8588/14/R12306 28-08-2014

Assistant Registrar (Admn.)
Customs Excise & Service Tax Appellate Tribunal,
West Block 2,
R.K. Puram,
New Delhi - 110066

Sub: My RTI Application No. RTI/8588/14, dated 16/8/2014

Dear Sir.

This refers to letter F.No.09-139/CESTAT/CPIO-ND/RP/2014 dated 25.08.2014 of Shri Rajender Prasad, Account Officer/CPIO, CESTAT, New Delhi, transferring my aforesaid RTI Application to you under Section 6(3) of the RTI Act, 2005, for providing the information to me. You are requested to kindly provide the information at the earliest, as under Section 7(1) of the RTI Act, information is to be provided within 30 days of the RTI Application.

Thanking you,

Yours faithfully,

[R.K. Jain]

F.No.09-139/ CESTAT/CPIO-ND/RP/2014 Customs Excise and Service Tax Appellate Tribunal West Block No 2, R.K.Puram, New Delhi-110 066

Dated 19-09-2014
10.No. 09-139/2014

Shri R.K. Jaim, 1512-B. Bhishm Ridamah mang, Wazir Nagar, New Delhi-110003.

Subject: Information under Right to Information Act 2005.

Sir.

Please refer to your RTI application No 8588 14 Dt-16-08-2014 and our ID No. 09-139/14 the information received from Assit Registrary containing --- pages is enclosed herewith for your reference please.

You are, Therefore, requested to please acknowledge the receipt and deposit Rs. -----(@2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Accounts Officer/CPIO

(10)

F.No. 33(248)/RTI/Misc/CESTAT/ND/Adman-2014 Customs Excise & Service Tax Appellate Tribunal West Bolck-2, R.K. Puram New Delhi-66

Dated: 16/09/2014 I.D. No. 09-139/2014

Sub: Information sought under RTI Act 2005-reg.

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the same are exempted under Section 8(1) (j) of RTI Act 2005. 25/08/2014 and RTI application NoRTI/P-195/8588/14 dated 16.08.2014, the requisite information asked by Shri. R.K. Jain is seems to be personal records and Kindly refer to CPIO letter No. 09-139/CESTAT/CPIO-ND/RP/2014 dated

(Mukesh Gupta)

Assistant Registrar (Admn)

Į,

1. Shri. Rajender Prasad, Accounts Officer/CPIO, New Delhi.

The Body

IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL, NEW DELHI PRINCIPAL BENCH, COURT NO. I

Date of Hearing/decision:14.10.2014

Appeal No.09-062(A)/CESTAT/FAA-RK/2014 CPIO, I.D. No. 09-139/CESTAT/CPIO-ND/RP/2014

Sh. R.K.Jain

Appellant

Vs.

Sh. Rajender Prasad, CPIO

Respondent

ORDER 061 2014

Per Rakesh Kumar:-

- 1. The appellant vide RTI Application dt.16.08.2014 has sought the following information:-
 - (A) Please provide list of the CESTAT officials/ employees including Members of the Tribunal, who have not so far filed Annual Property Returns for the year 2012, 2013 & 2014 and the details of the action taken for ensuring compliance to the Government Rules in this respect.
 - (B) Please provide information as to the dates when the Hon'ble President has filed his Annual Property Return for the year 2013 & 2014.
 - (C) Please provide information as to pro-active disclosure of the information under RTI Act, 2005, as referred to in Point (A) & (B) above. If no pro-active disclosure has been made, please provide copies of the Annual Returns filed by the Hon'ble President, Hon'ble Members and the Registrars, Deputy Registrars and Assistant Registrars.

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- (D) Please provide list of files from which the information as sought above is provided
- (E) Please provide copies of all note sheets and correspondence pages of the RTI file in which this application has been dealt with till the date of providing the information. In case of correspondence emanating from me, only copy of first page of each document may be provided.
- 2. The information sought is the list of the CESTAT officials/ employees including Tribunal members, who have not so far filed Annual Property Returns(Immovable Property Returns) for the year 2012, 2013 & 2014 and also pro-active disclosure of this information on the CESTAT's website under RTI Act, 2005. The CPIO under his reply dt. 19.09.2014 has enclosed a letter dt. 16.09.14 from the AR (Admin) mentioning that requisite information is covered by exemption under section 8(|)(j) of the RTI Act, 2005. Hence this appeal has been filed.
- 3. Heard both the sides.
- 4. The information sought is about the details of the officials/ employees including Members of the Tribunal, who have so far not filed Annual Immovable Property Returns (IPR) for the year 2012, 2013 & 2014 and also the details of the action taken for ensuring compliance in this regard. The applicant also seeks information about the action taken for pro-active disclosure under RTI Act, on the CESTAT's website of the above mentioned information. The applicant does not want the copies of the returns or the details of the IPR filed by the individual officials/employees and he wants only the names of



the official/employees who have not filed the Immovable Property Returns for the years 2012,2013 and 2014. This information is not covered under section 8(I)(j) of the RTI Act, 2005. The necessary information may be please be provided to the appellant within three weeks time.

(Rakesh Kumar) Member(Technical)

To

- Sh. R.K.Jain, 1512, Bhishm Pitamah Marg Wazir Nagar, New Delhi-110 003.
- 2. Copy to CPIO.
- 3. Congret the or